

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RATNAGIRI CHEMICALS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	Ratnagiri Chemicals Private Limited
2.	Date of incorporation of corporate debtor	11/02/1991
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24110MH1991PTC060227
5.	Address of the registered office and principal office (if any) of corporate debtor	611 & 612, Raheja Arcade, Sector-11, CBD Belapur, New Mumbai - 400614, Maharashtra.
6.	Insolvency commencement date in respect of corporate debtor	20th February, 2020 (Certified Copy of NCLT Order received on 26th February, 2020 appointing Interim Resolution Professional)
7.	Estimated date of closure of insolvency resolution process	18th August, 2020 (180 days from 20th February, 2020)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Durgesh Kumar Kabra IBBI/PA-001/IP-P00333/2017-2018/10603
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Mr. Durgesh Kumar Kabra, 803/804 Ashok Heights, Old Nagardas X Road, Gundavali, Andheri (East), Mumbai - 400069. Email: durgeshkabra@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Mr. Durgesh Kumar Kabra (C/O DMKH Insolvency Resolution Services LLP) 803/804 Ashok Heights, Old Nagardas X Road, Gundavali, Andheri (East), Mumbai - 400069. Tel No. 26824800/4900, Email: durgeshkabra@gmail.com ratnagirichem.ip@gmail.com
11.	Last date for submission of claims	11th March, 2020 (14 days from receipt of Certified Copy of NCLT Order on 26th February, 2020, appointing Interim Resolution Professional)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://www.ibbi.gov.in/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal (NCLT), Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of Ratnagiri Chemicals Private Limited on 20th February, 2020.

The creditors of Ratnagiri Chemicals Private Limited are hereby called upon to submit their claims with proof on or before 11th March, 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (Not applicable) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties:

sd/-

Date: 27th February, 2020

Place: Mumbai

Durgesh Kumar Kabra

Interim Resolution Professional

IBBI/PA-001/IP-P00333/2017-2018/10603